

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 21519/2014

(Arising out of impugned final judgment and order dated 01-05-2013 in SA No. 468/2013 passed by the High Court Of Judicature At Allahabad)

STATE OF UP & ORS.

Petitioner(s)

VERSUS

RAM DAYAL

Respondent(s)

WITH

SLP(C) No. 23522/2014 (XI)

SLP(C) No. 21565/2014 (XI)

SLP(C) No. 22668/2014 (XI)

SLP(C) No. 22669/2014 (XI)

SLP(C) No. 23572/2014 (XI)

SLP(C) No. 21562/2014 (XI)

Date : 12-02-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Mr. Pramod Swaroop, Sr. Adv.
 Mr. Jitendra Kumar Tripathi, Adv.
 Mrs. Rachna Gupta, AOR

Mr. Abhishek Chaudhary, AOR

For Respondent(s) Mr. V. N. Raghupathy, AOR

UPON hearing the counsel the Court made the following
O R D E R

As prayed, two weeks time is granted to file Rejoinder Affidavit.

List after two weeks.

(R. NATARAJAN)
COURT MASTER (SH)

(SAROJ KUMARI GAUR)
COURT MASTER